



Pollution Control Board, Assam

(Department of Environment & Forests : Government of Assam)

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)



No. WB/T-223/19-20/273 /1538

Dated Guwahati, the 16th Jan, 2021

To,

The Consultant (Judicial)
Hon'ble National Green Tribunal (PB)
Faridkot House, Copernicus Marg
New Delhi-110001

Sub: Compliance Report pertaining to Hon'ble National Green Tribunal's (PB) order in the matter of O.A No 67/2020; Nathan Chaudhary VS State of GNCTD& Ors - reg.

Ref: Your email dtd. 13.01.2021.

Sir,

In inviting a reference to the subject cited above It is to Inform you that Pollution Control Board, Assam has taken the following necessary action in order to ensure compliance with Hon'ble National Green Tribunal's order dated 20.03.2020 & 11.09.2020 in the matter of O.A No 67/2020; Nathan Chaudhary VS State of GNCTD& Ors.:

1. All the Oil refineries operating in the state of Assam were issued directions to take necessary steps for environmentally sound handling and management of spent catalyst generated by them within 25.10.2020 in compliance of Hon'ble NGT Order dtd. 11.09.2020. [Copies of the letter are enclosed as **Annexure-I** (4 sheets)].
2. The Board has so far undertaken the process of verification of records of generation, storing, handling, selling (inter-state as well as intra-state) transportation and disposal of spent-catalyst as submitted by M/s IOCL, Assam Oil Division, Digboi Refinery and Numaligarh Refinery Limited. However the Reports of Guwahati refinery and Bongaigaon refineries are yet to be verified. The delay in verification of the records has been caused due to the situation related with the COVID-19 pandemic as many officials and staff of this Board have been engaged by District Administration in management of quarantine centres, screening centres etc. and due to Lockdown imposed.
3. As per records available, there is no any authorised re-processor of spent catalyst under Rules 9 of the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 in the State of Assam.
4. As per manifest document submitted by the Oil refineries so far the re-processors receiving spent catalyst generated from the Oil refineries of the State are located in other States.

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Pollution Control Board, Assam

(Department of Environment & Forests : : Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ
(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

-2-

Further, it is to inform you that compliance report was submitted to Central Pollution Control Board, New Delhi vide letter No. WB/G-1464/18-19/19/185 dtd. 03.07.2020. [Copies of the letter dtd. 03.07.2020 is enclosed as **Annexure-II** (2 sheets)].

The Board is duty bound to implement the Hon'ble NGT Orders.

This is for favour of your kind information.

This has approval of the higher authority of the Board.

Yours faithfully,

Encl: As stated (6 sheets)

Member Secretary (i/c)

Memo No. WB/T-223/19-20/273-A

Dated Guwahati, the 16th Jan, 2021

Copy to:

1. P.A to the Chairman, PCBA for kind appraisal of Hon'ble Chairman.
2. Shri Abhey Singh Soni, Addl. Director & Divisional Head, Waste Management-II, Central Pollution Control Board, "Parivesh Bhawan", C.B.D. Cum Office Complex, East Arjun Nagar, Shahdara, Delhi – 110032 for information.
3. Shri Avijit Roy, Advocate on Record, Supreme Court of India for information. He is requested to appear the hearing scheduled on **18.01.2021**.

Member Secretary (i/c)

Department of Environment & Forests, Government of Assam
 Phone: 361-266274 & 2661158; Fax: 361-2660253
 Website: www.dofassam.org

No. WB/OTWA/HW-233/19-20/225

Dated Guwahati, the 15th Oct, 2020

To

M/s. Numaligarh Refinery Ltd.,
 P.O.: Numaligarh, Pin-785699.
 Dist.: Golaghat (Assam).

NGT MATTER
MOST URGENT

Sub: Updated status of Implementation of Hon'ble National Green Tribunal in the matter of O.A. 67/2020, Nathan Choudhury Vs State of GNCTD & Ors.

Ref: i) Directions under section of Environment (Protection) Act, 1986 vide No. WB/T-233/19-20/89 to 92 dtd. 19.06.2020.

ii) Order of Hon'ble NGT dtd. 11.09.2020 in the matter of O.A. No. 67/2020.

In inviting a reference to the subject cited above, all the petroleum refineries are hereby directed to initiate necessary steps in accordance with the Hon'ble NGT's order dtd. 11.09.2020 in the matter of O.A. 67/2020, Nathan Choudhury Vs State of GNCTD & Ors. enclosed herewith pertaining to safe disposal of spent catalyst generated in your premises.

In this regard, you are also directed to furnish an updated Action Taken Report as per recommendation of Hon'ble NGT with respect to the steps adopted by your unit for environmentally sound handling and management of spent catalyst generated by you within 25.10.2020 for onward submission to Central Pollution Control Board, New Delhi and Hon'ble National Green Tribunal.

Please treat the matter with utmost priority.

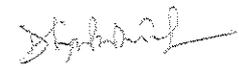

 Member Secretary (i/c)

Memo No. WB/OTWA/HW-233/19-20/226-A,

Dated Guwahati, the 15th Oct, 2020

Copy to:

1. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
2. The Regional Executive Engineer, Regional Office, Golaghat, PCBA for information. He is directed to initiate necessary action to ensure compliance.


 Member Secretary (i/c)



পল্লিউশন নিয়ন্ত্রণ আয়তন, অসম
Barnalimatoam, Guwahati
(Department of Environment & Forests in Government of Assam)
Phone: 0361-2662774 & 2660268; Fax: 0361-2660269
Website: www.pobassam.org

No. WB/OTWA/HW-233/19-20/225

Dated Guwahati, the 15th Oct, 2020

To

M/s. Indian Oil Corporation Limited
Bongaigaon Refinery
NH-31C, Dhaligaon, Pin-783385
Dist.: Chirang (Assam).

NGT MATTER
MOST URGENT

Sub: Updated status of Implementation of Hon'ble National Green Tribunal in the matter of O.A. 67/2020, Nathan Choudhury Vs State of GNCTD & Ors.

- Ref: i) Directions under section of Environment (Protection) Act, 1986 vide No. WB/T-233/19-20/89 to 92 dtd. 19.06.2020.
ii) Order of Hon'ble NGT dtd. 11.09.2020 in the matter of O.A. No. 67/2020.

In inviting a reference to the subject cited above, all the petroleum refineries are hereby directed to initiate necessary steps in accordance with the Hon'ble NGT's order dtd. 11.09.2020 in the matter of O.A. 67/2020, Nathan Choudhury Vs State of GNCTD & Ors. enclosed herewith pertaining to safe disposal of spent catalyst generated in your premises.

In this regard, you are also directed to furnish an updated Action Taken Report as per recommendation of Hon'ble NGT with respect to the steps adopted by your unit for environmentally sound handling and management of spent catalyst generated by you within 25.10.2020 for onward submission to Central Pollution Control Board, New Delhi and Hon'ble National Green Tribunal.

Please treat the matter with utmost priority.

Member Secretary (I/c)

Memo No. WB/OTWA/HW-233/19-20/225-A

Dated Guwahati, the 15th Oct, 2020

Copy to:

1. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
2. The Regional Executive Engineer, Regional Lab cum Office, Bongaigaon, PCBA for information. He is directed to initiate necessary action to ensure compliance.

Member Secretary (I/c)

Assam State Pollution Control Board
Environmental Cell
Department of Environment & Forests, Guwahati (Assam)
Phone: 0361-2662774 & 2661266; Fax: 0361-2661265
Website: www.assamspcb.org

No. WB/OTWA/HW-233/19-20/224

Dated Guwahati, the 15th Oct. 2020

To

FJB
M/s. Indian Oil Corporation Ltd.
Guwahati Refinery
Noonmati, Guwahati-781020
Dist.: Kamrup (M) (Assam).

NGT MATTER
MOST URGENT

Sub: Updated status of Implementation of Hon'ble National Green Tribunal in the matter of O.A. 67/2020, Nathan Choudhury Vs State of GNCTD & Ors.

- Ref: i) Directions under section of Environment (Protection) Act, 1986 vide No. WB/T-233/19-20/89 to 92 dtd. 19.06.2020.
- ii) Order of Hon'ble NGT dtd. 11.09.2020 in the matter of O.A. No. 67/2020.

In inviting a reference to the subject cited above, all the petroleum refineries are hereby directed to initiate necessary steps in accordance with the Hon'ble NGT's order dtd. 11.09.2020 in the matter of O.A. 67/2020, Nathan Choudhury Vs State of GNCTD & Ors. enclosed herewith pertaining to safe disposal of spent catalyst generated in your premises.

o/c
In this regard, you are also directed to furnish an updated Action Taken Report as per recommendation of Hon'ble NGT with respect to the steps adopted by your unit for environmentally sound handling and management of spent catalyst generated by you within 25.10.2020 for onward submission to Central Pollution Control Board, New Delhi and Hon'ble National Green Tribunal.

Please treat the matter with utmost priority.

[Signature]
Member Secretary (i/c)

Memo No. WB/OTWA/HW-233/19-20/224-A,

Dated Guwahati, the 15th Oct. 2020

Copy to:

- FJB*
1. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
 2. The Sr. Env. Engineer, Regional Office, Guwahati, PCBA for information. He is directed to initiate necessary action to ensure compliance.

[Signature]
Member Secretary (i/c)

Baruah & Associates Chartered Accountants
Department of Environment & Forests, Government of Assam
Phone: 0361-2660774 & 2660259; Fax: 0361-2660238
Website: www.obbassam.org

No. WB/OTWA/HW-233/19-20/223

Dated Guwahati, the 15th Oct, 2020

To

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M/s. Indian Oil Corporation Ltd.
Digboi Refinery
(Assam Oil Division)
P.O.: Digboi-786171
Dist.: Dibrugarh (Assam).

NGT MATTER
MOST URGENT

Sub: Updated status of Implementation of Hon'ble National Green Tribunal in the matter of O.A. 67/2020, Nathan Choudhury Vs State of GNCTD & Ors.

- Ref: i) Directions under section of Environment (Protection) Act, 1986 vide No. WB/T-233/19-20/89 to 92 dtd. 19.06.2020.
- ii) Order of Hon'ble NGT dtd. 11.09.2020 in the matter of O.A. No. 67/2020.

In inviting a reference to the subject cited above, all the petroleum refineries are hereby directed to initiate necessary steps in accordance with the Hon'ble NGT's order dtd. 11.09.2020 in the matter of O.A. 67/2020, Nathan Choudhury Vs State of GNCTD & Ors. enclosed herewith pertaining to safe disposal of spent catalyst generated in your premises.

o/c
In this regard, you are also directed to furnish an updated Action Taken Report as per recommendation of Hon'ble NGT with respect to the steps adopted by your unit for environmentally sound handling and management of spent catalyst generated by you within 25.10.2020 for onward submission to Central Pollution Control Board, New Delhi and Hon'ble National Green Tribunal.

Please treat the matter with utmost priority.

[Signature]
Member Secretary (I/c)

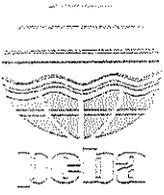
Memo No. WB/OTWA/HW-233/19-20/223-A.

³
Dated Guwahati, the 15th Oct, 2020

Copy to:

- 777
1. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
 2. The Regional Executive Engineer, Regional Office, Dibrugarh, PCBA for information. He is directed to initiate necessary action to ensure compliance.

[Signature]
Member Secretary (I/c)



Pollution Control Board, Assam

Department of Environment & Forests of Government of Assam

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিবেশ বিভাগ)

No. WB/G-1464/18-19/19

Dated Guwahati, the 03rd July, 2020

To,

Sri Abhey Singh Soni,
Additional Director & Head
Waste Management Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub: Action initiated so far in order to ensure compliance with Hon'ble National Green Tribunal's order dated 20.03.2020 in the matter of O.A No 67/2020; Nathan Chaudhary vs State of GNCTD & Ors-Reg.

Ref: i) Your Letter F. No.-B-29016/NGT-67/20/WM-II-Div./AR/906-909 dated 10.06.2020.
ii) This office letter vide. No. WB/T-223/19-20/89 to 92 dated 19.06.2020.

Sir,

In inviting a reference to the subject cited above, it is to inform you that the Board has initiated necessary action in order to ensure compliance with Hon'ble National Green Tribunal's order dated 20.03.2020 in the matter of O.A No 67/2020; Nathan Chaudhary vs. State of GNCTD & Ors and in this regard all the Oil Refineries operating in the state of Assam have been issued directions so that Spent Catalysts generated by them is not sold or transferred to any bidder/person for utilisation as a raw-material without having valid authorisation for utilisation of the same in accordance with Rule 9 of the Hazardous Waste & Other Waste Management and trans-boundary movement Rules, 2016 vide. Letter No. WB/T-223/19-20/89 to 92 dated 19.06.2020.

Further, the point wise reply against the information sought in this regard is as stated below:

- The Board has so far undertaken the process of verification of records of generation, storing, handling, selling (inter-state as well as intra-state) transporting and disposal of spent-catalyst as submitted by M/S IOCL, Assam Oil Division, Digboi Refinery and Numaligarh Refinery Limited. However the Reports of Guwahati Refinery and Bongaigaon refineries are yet to be verified. In this regard it is to inform you that the considering the current situation related with the covid-19 pandemic many officials and staff involved with the waste management section have been entrusted with works pertaining to the management of quarantine centres, screening centres etc. Moreover, currently Lockdown has been imposed in the City of Guwahati for which movement is restricted.

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Head Office : Bamunimaidam, Guwahati - 781021, Assam : India.

Phone : 2652774 & 2550258 : Fax : 0361-2550259 ; Gram : POLLUTIONCONTROL

E-mail : membersecretary@pcbassam.org; Website : www.pcbassam.org

Regional Offices at : Dibrugarh, Golaghat, Sibsagar, Tezpur, Guwahati, Bongaigaon, Nagaon & Silchar.



Pollution Control Board, Assam
(Department of Environment & Forests, Government of Assam)

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

-2-

Considering the present situation it is to state that some more time shall be required to complete the entire verification process.

- b) As per records available, the Board has not yet authorised any re-processor of spent catalyst under Rules 9 of the HOWM Rules, 2016.
- c) As per manifest document submitted by the Oil refineries so far the re-processors receiving spent catalyst generated from the Oil refineries are located in other states, therefore verification and inspection may be carried out by the concerned SPCB.
- d) The Board has issued directions to all the Oil Refineries in this regard; Follow-up action shall be initiated accordingly.

Further, **Shri. Pankaj Kr. Dutta, Executive Engineer** of the Board has been nominated for further co-ordination in this matter.

This is for your kind information and necessary action.

Enclosed: Records submitted by M/S IOCL, AOD, Digboi refinery and M/S NRL.

Yours faithfully

Member Secretary(i/c)
Dated Guwahati, the 03rd July, 2020

Memo No. WB/G-1464/18-19/19-A

Copy to:

1. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
2. The Nodal Office, Legal, Pollution Control Board, Assam for information.
3. R.O Guwahati -I, RLO-Bongaigaon, R.O Golaghat, R.O Dibrugarh for information and necessary action. They are requested to submit necessary verification reports immediately in accordance with directions cited at reference (ii).
4. Shri. Pankaj Kr. Dutta, Executive Engineer, Pollution Control Board, Assam for information and necessary action.

Member Secretary(i/c)